

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 158/MP/2017

Subject : Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of event pertaining to change in law as per the terms of LOA dated 18.1.2016 read with the terms of NIT dated 22.12.2015 executed between the Petitioner No. 1 and the Respondent.

Petitioners : 1. Tata Power Trading Company Limited
2. Jindal India Thermal Power Limited

Respondent : Uttar Pradesh Power Corporation Limited

Petition No. 159/MP/2017

Subject : Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation from Respondent on account of event pertaining to change in law as per the terms of LOI dated 14.1.2016 placed by the Respondent upon the Petitioner No.1.

Petitioners : 1. Tata Power Trading Company Limited
2. Jindal India Thermal Power Limited

Respondent : The Brihan Mumbai Electric Supply and Transport Undertaking

Petition No. 160/MP/2017

Subject : Petition under Section 79(l)(b) and 79 (l)(f) of the Electricity Act, 2003 for claiming compensation on account of event pertaining to change in law as per the terms of LOA placed by the Respondent upon the petitioner no. 1 for supply of power from plant of Petitioner No.2.

Petitioners : 1. Tata Power Trading Company Limited
2. Jindal India Thermal Power Limited

Respondent : West Bengal State Electricity Distribution Company Limited

Date of hearing : 7.9.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present : Shri Venkatesh, Advocate, TPTCL
Shri Pratyush Singh, Advocate, TPTCL
Shri Kundan Kumar, TPTCL
Shri Manish Tyagi, JITPL

Record of Proceedings

Learned counsel for the Petitioners submitted that these Petitions have been filed for seeking declaration that increase in Clean Energy Cess w.e.f. 1.3.2016 as communicated by Mahanadi Coalfields Limited vide its notice dated 29.2.2016 is a change in law event in terms of LOI and LOA. Learned counsel for the Petitioners further submitted that since the Petitioners are supplying power to more than one State from the same generating station, it acquired the status of 'Composite Scheme' to attract the jurisdiction of the Commission under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003.

2. After hearing the learned counsel for the Petitioners, the Commission directed to issue notice to the Respondents.

3. The Commission directed the Petitioners to serve the copy of the Petitions on the Respondents immediately, if not served already. The Commission directed the Respondents to file their replies, by 6.10.2017, with an advance copy to the Petitioners, who may file its rejoinder, if any, by 27.10.2017. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. These Petitions shall be listed for hearing on 7.11.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**